Plugging of loopholes in implementation of NREGA projects

1332. SHRI GOVINDRAO WAMANRAO ADIK:

SHRID. RAJA:

SHRIR.C. SINGH:

SHRI SANJAY RAUT:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that large scale diversion and leakage of funds allotted to National Rural Employment Guarantee Act (NREGA) projects has been detected in different parts of the country;
- (b) if so, the details thereof and the steps being taken to plug the loopholes in it implementation;
- (c) whether Government is considering a proposal to introduce biometric cards and electronic attendance systems to prevent the leakages of funds allotted to the scheme; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Ministry has received a total of 27 complaints relating to diversion and leakage of funds under MGNREGA. The following steps have been taken by the Ministry to plug the loopholes in its implementation:—

- (i) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information.
- (ii) Wage disbursement to MGNREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to MGNREGA workers. To cover the gaps in financial services and outreach and also to ensure greater transparency in wage disbursement, Rural ATM, hand held devices, smart cards and biometrics have been initiated.
- (iii) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-I of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under MGNREGA.
- (iv) Scheme for Independent Monitoring by eminent citizens has been approved.
- (v) District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including MGNREGA.

- (vi) Order dated 7.9.2009 has been issued by the Ministry of Rural Development directing all States to establish district level ombudsman.
- (c) and (d) Wage disbursement to MGNREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to MGNREGA workers. The innovative financial inclusion models alongwith ICT enabled financial transactions in rural areas can increase outreach of financial services and provide easy access for MGNREGA workers. Business correspondent/facilitator models, Rural ATM, hand held devices, smart cards and biometrics, mobile banking are some of the measures for initiation.

Budgetary support for NGOs

1333. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: SHRI DHIRAJ PRASAD SAHU:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has any plan to reduce their grant-in-aids in the next financial year for the NGOs;
 - (b) if so, what are the reasons for reducing grant-in-aids to the NGOs;
- (c) how much is the budget under grant-in-aids to NGOs in last three financial years; and
- (d) how much grants have already been sanctioned during last three financial years *i.e.* 2007-08, 2008-09 and 2009-10?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) No, Sir. The budgetary provision for Council for Advancement of People's Action and Rural Technology (CAPART) for the year 2009-10 has been Rs. 50.00 crores. The provision for 2010-11 is Rs. 100.00 crores. The Ministry of Rural Development does not release funds to NGOs directly. The funds are released to CAPART which releases funds to the NGOs for implementing its schemes.

(c) The funds released by the Ministry of Rural Development to CAPART during the last three financial years has been as follows:—

| SI. | Year | Amount (Rs. in crores) |
|-----|-----------|------------------------|
| No. | | |
| 1. | 2007-08 | 60.00 |
| 2. | 2008-09 | 52,20 |
| 3. | 2009 - 10 | 50.00 |

(d) CAPART sanctions funds to NGOs under its schemes in a project mode. The